

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

CP NO. 32/2004 IN
OA NO. 734/2002

This the 23rd day of July, 2004

HON'BLE SH. V.K. MAJOTRA, VICE CHAIRMAN (A)
HON'BLE SH. KULDIP SINGH, MEMBER (J)

Sh. Ranbir Singh
Fitter,
S/o Sh. Attar Singh
Horticulture Development Division No.1,
Sub Division No.1, PWD, New Delhi
R/o B-20-B, Harijan Basti,
Kondli, Delhi-110096.

(By Advocate: Sh. Abhishek Maratha proxy for
Sh. Naresh Kaushik)

Versus

1. Sh. Ganga Ram Singh
Deputy Director,
Horticulture Department Div. No.1,
PWD, Govt. of N.C.T.
13th Floor, M.S.O. Building,
New Delhi-110002.
2. Sh. Anil Kumar,
Chief Engineer,
CDA, Zone II,
PWD, Govt. of N.C.T.
M.S.O. Building,
New Delhi.
3. Sh. M. Shankar,
Secretary,
Ministry of Urban Development,
Nirman Bhawan, New Delhi-11.
4. Mr. D.C.R. Azad,
Deputy Director,
Horticulture Department,
Division-IV, New Delhi.

(By Advocate: Sh. Ashwini Bhardwaj proxy for
Sh. Rajeev Sharma)


O R D E R (ORAL)

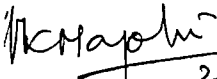
By Sh. V.K. Majotra, Vice Chairman (A)

Proxy counsel for respondents has brought to our notice
order dated 9.7.2004 (Annexure RC-4) to the effect that
directions of this Court made vide order dated 5.2.2003 in

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CA-734/2002 have been complied with. Counsel for the applicant admits that the appropriate orders had been passed. CP is dropped. Notices to the respondents are discharged.


(KULDIP SINGH)
Member (J)


23.7.04
(V.K. MAJOTRA)
Vice Chairman (A)

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